



A

FORM No. - 4

See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH

ORDER SHEET

Original

Application No.

463

of 200 3

Applicant(s)

2

Padmanav Sethi

Respondent(s)

Union of India & Ors

Advocate for Applicant(s)

M/s. S. Mallik
S.N. Das

Advocate for Respondent(s)

NOTES OF THE REGISTRYg.p.d. for Re. 50/- f.m.
For Registration pl.

For Consideration pl.

S.O.-(J)

Bh

5/8/03

DR

Defect removed.
For Registration pl.

DR

S.O.-(J)
Bh
Theor

Registrar

14.08.03

ORDERS OF THE TRIBUNAL**REGISTER**A/1
14/8/03
Registrar1. ORDER DATED 22.08.2003.

Heard Mr.S.Mallik, learned counsel
and Mr.S.B.Jena, learned ASC,
for the Applicant; Learned Counsel for the
Applicant has disclosed that the discipli-
nary proceedings under Rule-9 of the CCS
(Pension) Rules has been initiated and
that is in progress. His prayer is that pending
finalisation of the disciplinary proceedings
the Respondents may be directed to settle
his terminal dues like gratuity, leave

2

OA 463/03

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

For Admission.

AD
21/8/03

React.

On 21. 22. 8.03

Copies of order
with copies of OA
sent to all respondents.
Copies of said order
prepared by counsel
for both sides.

h
22/8

22/8/03
S.D.

encashment in the meantime. Learned
counsel for the applicant was not
able to bring to our notice any provisions
of the CCS (pension) Rules, which allow a
Govt. servant to claim retirement benefits
when disciplinary proceedings under Rule-9
are in progress.

In the aforesaid premises, we see
no prima facie ground to entertain this
original Application; which is accordingly
disposed of. No costs.

Send copies of this order along
with original Applications to the Respondents
and free copies of this order be given to
learned counsel for the Applicant.

VICE CHAIRMAN
MEMBER (JUDL.)